

High Court of Jammu and Kashmir at Jammu.

Order

No: 1697

Dted: 20/3/2018

All Principal District and Sessions Judges are hereby directed to release the funds in favour of the Courts Subordinate to them out of the funds already allotted vide High Court Order No.121 dated 27-4-2017 to the tune of Rs. 72000/- each under Major Head 2014-Adm. of Justice, Sub Head 0495-High Court, object head " 010-Material and Supplies" , for procurement of fuel for the Generator Sets provided to the Subordinate Courts under e-Courts Mission Mode project during the current financial year 2017-18 as per their requirements.

By Order.

[Signature]
20/3/18
Deputy Registrar (Acctts)

No: 64351-72/AC Dated: 20/3/2018

Copy to the:-

*1-22 Pr. D&S Judge, Jammu/ Udhampur/Kathua/Samba/Bhaderwah/
Kishtwar/Ramban/Reasi/Rajouri/Poonch/Srinagar/Budgam/
Anantnag/Baramulla/Kupwara/~~Anantnag~~^{Kulgam}/Pulwama/Shopian/Ganderbal/
Bandipora/Leh/Kargil.*

.... For information and necessary action under intimation to this office.

23. *Order Book.*

He is responsible
[Signature]

[Signature]
20/3/18
Deputy Registrar (Acctts)

[Signature]